

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

IA 633 of 2020 in IA 239 of 2020 in CP(IB) 127 of 2017

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.02.2021**

Name of the Company: Rajasthan State Industrial and
Investment Corporation Ltd
V/s
Amit Jain RP of Neesa Leisure Ltd & Anr
Section 60(5) of the Insolvency and Bankruptcy
Code,2016

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

**ORDER
(through video conferencing)**


Mr. Nandish Chudgar, Advocate appeared on behalf of Respondent. Mr. Naishal Mody, Advocate appeared on behalf of Applicant.

A leave note is received from Mr. Pavan Godiawala, Advocate for the Applicant seeking adjournment.

The prayer is allowed.

List the matter on 23.03.2021


**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL**


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 19th day of February, 2021